11. NO: 13 Mng/16/16

# HARYANA VIDHAN SABHA

## **REPORT**

OF THE

# **Committee of Privileges**

(Regarding alleged kidnaping of Shri Joginder Singh, M.L.A.)



Haryana Vidhan Sabha Secretariat, Chandigarh. August, 1969

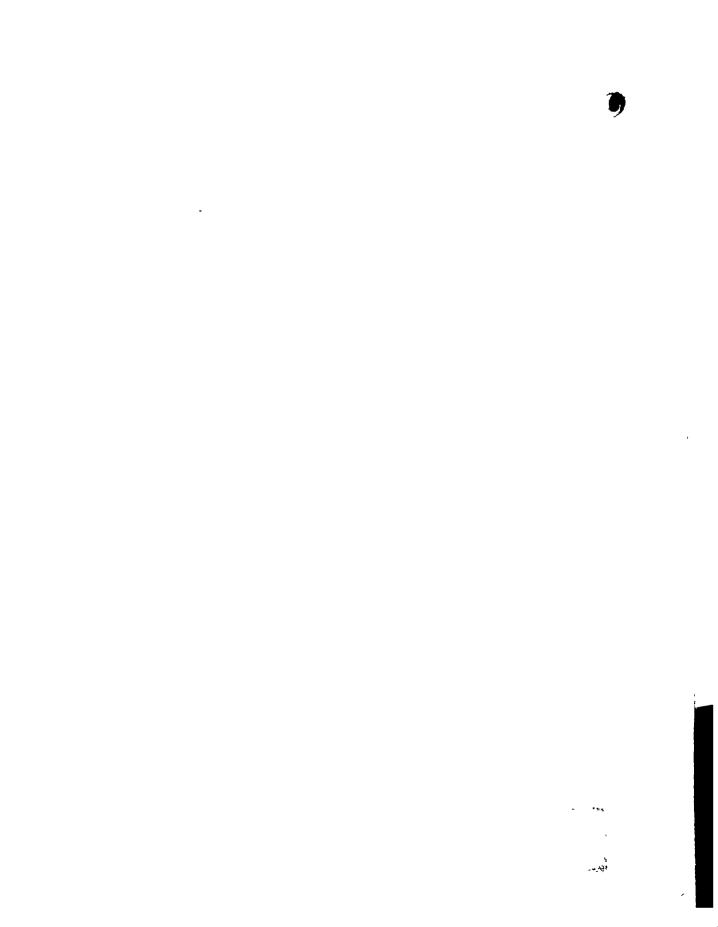
' CHANDIGARH:

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## COMPOSITION OF THE COMMITTEE

(1968-69) 1. Chaudhri Sarup Singh Chairman 2. Rao Birender Singh Shri Harkishan Lal 4. Shri Harpal Singh Shri Kanwar Singh Dahiya 5. Members Shri Katar Singh Chhokar 7. Chauchri Mukhtiar Singh 8. Subedar Parbhu Singh 9. Chaudhri Surjit Singh (1969-70)1. Chaudhri Sarup Singh Chairman 2. Rao Birender Singh 3. Shri Chand Ram \*\*Shrimati Chandravati 5. \*Shri Daya Krishan 6. Chaudhri Mukhtiar Singh 7. Subedar Parbhu Singh Members 8. \*\*\*Sardar Piara Singh 9. \*\*Chaudhri Pokar Ram Godara 10. \*Shri Ram Saran Chang Mittal 11. Shri Shanti Parshad Jaiswal Shri Eurjit Singh 12. SECRETARIAT Shri Raj Kumar Malhotra Secretary 2. Shri Vijay Kumar Deputy Secretary

\*\*\*Sardar Piara Singh, M.L.A. was also nominated to serve on this committee with effect from the 21st June, 1969 under Rule 274 ibid.

<sup>\*</sup>Shri Daya Krishan and \*Shri Ram Saran Chand Mittal M.L.As. resigned from the Membership of the Committee with effect from the 23rd April, 1969, and 19th June, 1969, respectively and in their places the Speaker nominated \*\*Shrimati Chandravati and \*\*Shri Pokar Ram Godara, M.L.As with effect from the 16th June, 1969, under Rule 274 of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly as applicable to the Haryana Vidhan Sabha.

### INTRODUCTION

- 1. I, the Chairman of the Committee of Privileges having been authorised by the Committee on their behalf, present this Report to the Vidhan Sabha regarding the alleged kidnapping of Shri Joginder Singh, M.L.A., by the C.I.D. Inspectors with the help of some other persons on the 31st January, 1969.
- 2. The matter was referred by the Speaker to the Committee of Privileges on the 10th February, 1969 to examine the matter in all its implications subject to the rule of sub-judice, with a direction to report by the 31st March, 1969. The Committee could not, however, complete their work by this date and, on a request being made, the Speaker extended the date first up to the 30th June, 1969 and thereafter up to the 10th August, 1969, as the Vidban Sabha was not in Session when the requests for the purpose were made to him.
- 3. The Privileges Committee constituted for the year 1968-69, to which this reference was made, could not complete the work during its term for want of sufficient time. The matter which was left over by the previous Committee was taken over by the present Committee.
- 4. The Committee held 4 sittings on the 27th February, 28th June, 15th July and 29th July, 1969 and examined the matter.
- 5. A brief record of the proceedings of each sitting has been kept separately in the Haryana Vidhan Sabha Secretariat.

CHANDIGARH:
The 29th July, 1969.

SARUP SINGH,

Chairman.

#### REPORT

On the 4th February, 1969 Shri Mangal Sein, M.L.A., sought to raise the following question of Privilege:—

"Shri Joginder Singh, an honourable Member of this House was forcibly kidnapped in a closed car by Sarvshri Zile Singh and Nanak Chand Chopra, C.I.D. Inspectors with the help of some other persons in the afternoon on Friday, the 31st January, 1969. His whereabouts are not known so far. His fatter in-law and his brother-in-law from sister's side and other members of his family have not been able to find him out. A report to this effect has been lodged with the Chandigath Police. Shri Joginder Singh has been forcibly kidnapped from the M.L.As Hostel. Chaudhri Chand Ram and Chaudhri Partap Singh, the honourable Members of this House, are the eye-witnesses; of this incident. Thus a breach of privilege of the House has been committed. I want to raise this matter through this motion. This matter may be referred to the Committee of Privileges and the offenders punished."

The Speaker reserved his ruling. The Speaker referred the matter to the Committee of Privileges on the 10th February, 1969 for examination and report.

After considering the points involved, the Committee decided to hear Shri Joginder Singh, and Chaudhri Partap Singh (Daulatpur) M.L.As. in relation to this question of privilege.

Shri Joginder Singh was accordingly requested to appear before the Committee on the 15th July, 1969. He, however, did not turn up. The Committee afforded another opportunity to Shri Joginder Singh, M.L.A. to appear before them on the 29th July, 1969 and state his position. He, however did not appear before the Committee even for the second time. The communications issued by the Haryana Vidhan Sabha Secretariat asking for his appearance were duly acknowledged by him.

The other witness namely Chaudhri Partap Singh (Daulatpur) M.L.A. appeared before the Committee on the 29th July, 1969 as desired by them.

The Committee decided that no useful purpose would be served by taking the evidence of Chaudhri Partap Singh (Daulatpur), M.L.A. without first taking the evidence of Shri Joginder Singh, M.L.A. who is directly involved in this case.

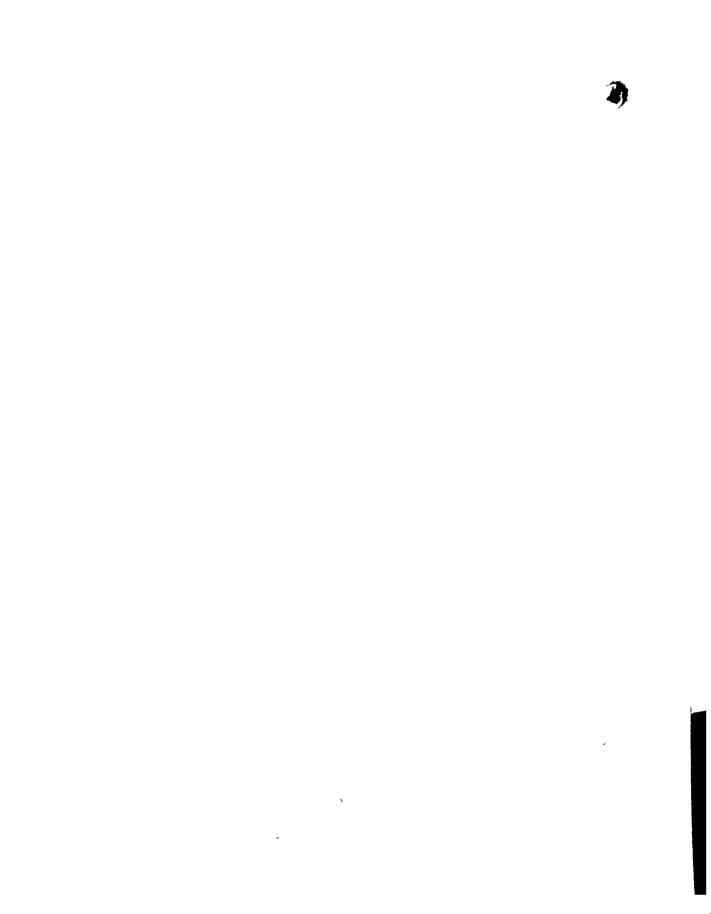
In view of these circumstances the Committee recommended that the matter be dropped.

CHANDIGARH:

SARUP SINGH,

The 29th July, 1969.

Chairman.



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